

BENCH-I

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**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH`
KOLKATA**

C.P.No. 752/KB/2017

**Present: 1. Hon'ble Member (J) Shri Vijai Pratap Singh
2. Hon'ble Hon'ble Member (J) Shri Jinan K.R**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 22nd December 2017, 10.30 A.M

Name of the Company	Ravi Todi & Anr- Vs- Shrachi Developers Pvt.Ltd. & Ors		
Under Section	241/242		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. Mr. Jishnu Saha, Adv.
1. Mr. Aditya Kanodia, Adv } for Petitioner
Mr. A. Den. Adv.
Mr. S. Ghosh. Adv }
22/12/17

Mr. S.K. Kapoor, Sr. Adv. } for Resp. 1, 4 & 5.
Mr. Ravi Kapoor, Adv. }
Mr. Aiman Abdillah, Adv. }
Ms. Shirangi Thakur, Adv. }
22/12/2017

Mr. Ratnanto Banerjee }
Mr. Sankaran Sankar } for nos. 2 & 3.
Mr. Rajib Mullick }

Rajib Mullick
Advocate
22/12/12

ORDER

Ld. Counsel for the petitioners and the respondent nos.
1 to 5 is present.

Heard. Admit.

Reply may be filed within 1 month with a copy in advance to the opposite parties. Thereafter rejoinder, if any, may be filed within 2 weeks with a copy in advance to the opposite parties.

List it on **26/02/2018**. Till that date both the parties are directed to maintain *status quo* regarding fixed assets of the company and investments.

Ld. Counsel for both the parties are agreeable that the matter can be settled between the parties as they are from same family. Therefore, Ld. Advocates for both the parties are directed to settle the matter between the parties amicably, if possible.

Sd

(Jinan K.R.)
Member (J)

Sd

(V.P.Singh)
Member (J)